

(3) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1239 in Gazette of India dated the 30th September, 1972, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [*Placed in Library. See No. LT-3782/72.*]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1133 published in Gazette of India dated the 16th September, 1972 together with an explanatory memorandum.

(ii) G.S.R. 453(E) and 454(E) published in Gazette of India dated the 28th October, 1972 together with an explanatory memorandum.

(iii) S.O. 3739 published in Gazette of India dated the 4th November, 1972 together with an explanatory memorandum.

(iv) G.S.R. 457(E) published in Gazette of India dated the 2nd November, 1972 together with an explanatory memorandum.

(v) G.S.R. 1371 published in Gazette of India dated the 4th November, 1972 together with an explanatory memorandum [*Placed in Library. See No. LT-3781/72.*]

(5) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—

(i) G.S.R. 1014 published in Gazette of India dated the 26th August, 1972.

(ii) G.S.R. 406(E) published in Gazette of India dated the 11th September, 1972.

(iii) The Inland Air Travel Tax (Amendment) Rules, 1972, published in Notification No. G.S.R. 442 (E) in Gazette of India dated the 13th October, 1972. [*Placed in Library. See No. LT-3783/72.*]

(6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 418(E) published in Gazette of India dated the 28th September, 1972 together with an explanatory memorandum.

(ii) G.S.R. 419(E) published in Gazette of India dated the 28th September, 1972 together with an explanatory memorandum.

(iii) G.S.R. 429(E) published in Gazette of India dated the 6th October, 1972 together with an explanatory memorandum.

(iv) G.S.R. 1284 published in Gazette of India dated the 7th October, 1972 together with an explanatory memorandum.

(v) G.S.R. 1321 published in Gazette of India dated the 14th October, 1972 together with an explanatory memorandum.

(vi) G.S.R. 1373 published in Gazette of India dated the 4th November, 1972. [*Placed in Library. See No. LT-3780/72.*]

NOTIFICATIONS UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA RARUA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

[SHRI BEDABRATA BARUA]

(1) The Monopolies and Restrictive Trade Practices (Classification of goods) Amendment Rules, 1972, published in Notification No GSR 1008 in Gazette of India dated the 19th August, 1972

(ii) G.S.R. 1009 published in Gazette of India dated the 19th August, 1972 containing corrigendum to Notification No GSR 748 dated the 17th June, 1972. [Placed in Library See No LT-3779/72]

A copy of Notification No GSR 443(E) (Hindi and English version) published in Gazette of India dated the 18th October, 1972, under sub-section (3) of section 637 of the Companies Act 1956 [Placed in Library See No LT-3773/72]

ANNUAL REPORT OF JUTE CORPORATION OF INDIA, LTD., 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) I beg to lay on the Table a copy of the Annual Report of the Jute Corporation of India Limited Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library See No LT-3776/72]

STATEMENTS SHOWING ACTION TAKEN BY GOVT ON ASSURANCES ETC. GIVEN BY MINISTERS DURING LOK SABHA SESSIONS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha.

Fourth Lok Sabha

(1) Statement No. XXVI—Sixth Session, 1968.

(2) Statement No. XXV—Seventh Session, 1969.

(3) Statement No. XXIV—Eighth Session, 1969.

(4) Statement No. XXII—Ninth Session, 1969.

(5) Statement No. XXV—Tenth Session 1970

(6) Statement No. XVI—Eleventh Session, 1970.

(7) Statement No. XV—Twelfth Session, 1970

Fifth Lok Sabha

(8) Statement No. VIII-A—First Session, 1971.

(9) Statement No. XVI—Second Session, 1971.

(10) Statement No. VIII—Third Session 1971

(11) Statement No. VI—Fourth Session, 1972.

(12) Statement No. VII—Fourth Session, 1972.

(13) Statement No. I—Fifth Session, 1972.

[Placed in Library See No LT-3784/72].

12 55 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY Sir I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd November, 1972, agreed without any amendment to the Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972,